

Format No.2

BEFORE COMPETITION COMMISSION OF INDIA

CHECKLIST FOR REQUEST OF INSPECTION/ CERTIFIED COPIES

(As per Regulation 37 read with Regulation 50 of General Regulation 2009, the inspection and Copying Charges ₹1000/- per case per day and ₹20/- per page respectively shall be charged)

1.	Case No./Ref. No./Suo Moto Case No	:	
2.	Name of the Case (Informant against opposite party)	:	
3.	Name of the party/applicant seeking inspection/certified copies	:	
4.	(a) Whether the applicant is party in the case as per Memo of Parties; or (b) Whether party has received notice from DG i.e. the applicant impleaded as party during investigation or (c) Whether the applicant is third party and sought inspection under Regulation 37(2)/ 37(4) of the General Regulations, 2009.	:	
5.	Authorization letter (in case of representative of the party to the case)/ Vakalatnama(in case of advocate)	:	
6.	Details of documents to be inspected / certified copies required	:	
7.	Whether requisite fee has been paid? If yes, Details of requisite fee payable under Regulation No.50(1) of CCI (General) Regulations, 2009	:	
8.	Date & Time of inspection and duration of inspection	:	
9.	Number of certified copies required and delivery of certified copies	:	
10.	Any other detail	:	

Checked by

Format No.3

BEFORE COMPETITION COMMISSION OF INDIA
AT NEW DELHI

CASE NO. /REF. NO./SUO MOTO CASE NO OF 20

Informant :

against

Opposite Party :

APPLICATION FOR INSPECTION OF DOCUMENTS/RECORDS

I, hereby, request for grant of permission to inspect the documents/ records in the above case. The relevant details in connection with the inspection are as under:

1.	Name & address of the person seeking inspection	:	
2.	Whether informant or opposite party or authorised representative or advocate of the informant/opposite party (in case represented by advocate/authorised representative, a copy of the Vakalatnama/authorisation letter shall be enclosed).	:	
3.	Details of papers/ documents sought to be inspected	:	
4.	Intended date & time of Inspection	:	
5.	Details of fee under Regulation No. 50(1) of CCI (General) Regulations, 2009 (No.2 of 2009)	:	

Signature of applicant

Date:

Place:

Allowed/ Not Allowed (reason in brief for not allowing the inspection)

Secretary/Authorised Officer
Competition Commission of India